

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 138 of 1999.

Wednesday this the 3rd day of February, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

S. Ayyappan Nair,
Krishna Sadan,
Ponnumangalam,
Nemom P.O.

.. Applicant

(By Advocate Shri Sasidharan Chempazhanthiyil)

Vs.

1. Sub Divisional Officer,
Telegraph, Thiruvananthapuram.

2. General Manager, Telecom,
Telecom District,
Thiruvananthapuram.

3. Chief General Manager, Telecom,
Kerala Telecom Circle,
Thiruvananthapuram.

.. Respondents

(By Advocate Shri P.M.M. Najeeb Khan, ACGSC)

The application having been heard on 3rd February 1999,
the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to declare that his non-engagement
of work under the respondents is illegal and to direct the
second respondent to engage him for work with bottom seniority.

2. When the Original Application was taken up, the learned
counsel appearing for the applicant submitted that it is
suffice to direct the ~~second~~ ^{*third} respondent to dispose of A-10
representation within a reasonable time in the light of A-6
and A-9. The learned counsel appearing for the respondents
submitted that there is no objection in adopting such a course.

3. Accordingly, the ~~second~~ ^{*third} respondent is directed to

...2/-

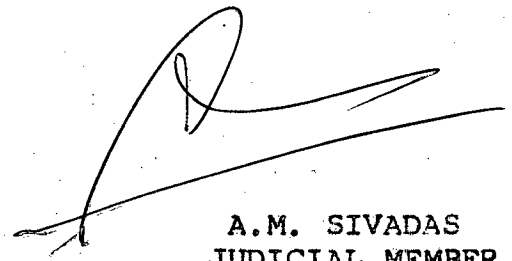
* corrected
as per order
dated
12.3.99 in
MA-249/99.

consider and dispose of A-10 representation in the light of A-6 and A-9 within three months from the date of receipt of a copy of this order.

4. Original Application is disposed of as above.

No costs.

Dated this the 3rd day of February, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

nv

LIST OF ANNEXURES

1. Annexure A6: True copy of the order of this Tribunal in OA. No. 1402/93 dated 20.12.1994.
2. Annexure A9: True copy of the order of the Hon'ble Supreme Court in Civil Appeal Nos.7033-54/93 dated 28.7.98.
3. Annexure A10: True copy of the representation dated 11.10.1998 submitted by the applicant to the 3rd respondent.

.....